

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

~~Srinagar~~, the 4th June, 2018

SRO 251 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Sh Ghulam Mohammad (KAS), Sub Divisional Magistrate, Kharu to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Division Kharu of District Leh.

By order of the Government of Jammu and Kashmir.

Sd/-

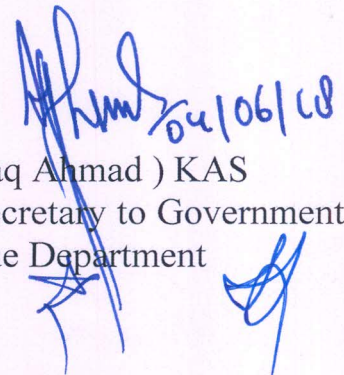
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/13/2017

Dated: - 04 -06- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Leh.
6. Director, Archives, Archaeology & Museums, J&K Srinagar.
7. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
8. Special Assistant with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MOS) Revenue.
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website.Revenue Department.
- 12 . Notification / Stock file.


(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department